

Aid from World Bank

10296. SHRI PRASANNBHAI
MEHTA:

SHRI R. V. SWAMINA-
THAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that World Bank has decided to give a large sum of aid to India during 1978-79;

(b) if so, the total loan so far sanctioned by the World Bank;

(c) what are the projects that World Bank has agreed to undertake during 1978; and

(d) whether this loan will be more or less in comparison to last year?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a), (b) and (d). An indication of the fresh aid commitments to India by the World Bank group for their fiscal year 1979 (i.e. from 1st July, 1978 to 30th June, 1979) is likely to be available only after the India-Consortium meeting scheduled for June, 1978. In the previous India Consortium meeting held in July 1977, the World Bank group committed US \$ 1100 million as aid to India for their fiscal year 1978.

(c) A number of projects in the fields of agriculture, irrigation and power are under consideration for possible financing by the World Bank Group but most of these projects will be firmed up only in the course of the Bank's fiscal year 1979.

High Export Duty on Mica products

10297. SHRI R. L. P. VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether exports of mica products like rice boiler plates have been stopped by Calcutta Customs by imposing unduly high export duty on

the plea that higher grades of mica are used than actually are used in their manufacture;

(b) if so, whether Government propose to appoint a Committee with representatives of mica industry as members to assess correct amount of export duty due on them; and

(c) if not, what other remedial measures is proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) Reference seems to be, perhaps, to some cases of export, through Calcutta port, of rice boiler mica plates where the value of the goods under export was found to be under-declared. Penal action under the provisions of the Customs Act was taken against the exporters and the exporter's declared value was not accepted for purpose of levy of export duty. In one case, even the appeal filed against the rejection of the exporter's value and the penal action against him, was rejected by the Appellate Collector of Customs. The exporter had exported the goods after paying the penalty and the duty at the assessed value. In another case the exporter did not file any appeal and exported the goods after paying the duty at the value assessed by the Customs and the penalty imposed on him.

(b) and (c). Does not arise.

भारतीय औद्योगिक वित्त निगम की बकाया ऋण-राशि

10298. श्री हुकम चन्द कठुवाल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1974-75, 1975-76, 1976-77 और 1977-78 के लिए किन-किन उद्योगों और कम्पनियों की ओर भारतीय औद्योगिक वित्त निगम का कितना-कितना ऋण बकाया था, कितने उद्योगों से ऋण की बसूली असम्भव लगती है और उनमें से कितनी कम्पनियों का प्रतिम रूप से परिसमापन हो चुका है और उनसे कुल ऋण-राशि में से कितनी राशि बसूल की जा चुकी है;

(ख) प्रत्येक फर्म ग्रीन उद्योग को इस निगम ने कितनी राशि का ऋण और अनुदान दिया है और क्या सरकार को कुछ ऐसे वाली और नकली उद्योग का पता चला है जिनका अस्तित्व केवल कागज पर ही था और यदि हाँ, तो उनके विरुद्ध अब तक किस प्रकार की कार्यवाही की गई है; और

(ग) क्या कम्पनियों और उद्योगों के नाम से लिए गए ऋणों का उपयोग अन्य प्रयोजनों के लिए किया गया था और यदि हाँ, तो ऐसी कितनी कम्पनियों का सरकार को पता चला है और उनके विरुद्ध क्या कार्यवाही की गई है ?

बिस्व मंत्री (श्री एच० एम० पटेल) :

(क) से (ग). यथा सम्भव सूचना इकट्ठी की जा रही है और सदन के पटल पर रख दी जायेगी।

Engagement of Computers of M/s Mafatlal and Tatas by G.I.C.

10299. SHRI RAJARAM SHANKER. RAO MANE:

SHRI S. G. RUGAIYAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the General Insurance Corporation has engaged privately owned computers of M/s Mafatlal, Tatas and Computronics for processing its work;

(b) what is the total amount paid to these private companies for processing the work of General Insurance Corporation;

(c) how much is spent on paper stationery, etc. for carrying on this work; and

(d) whether Government have given their approval?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). The General Insurance Corporation of India had utilized the services of Computronics India and paid to them a sum of Rs. 20,000/-. Its two subsidiaries, namely, Oriental Fire & General Insurance Co. Ltd. and National

Insurance Co. Ltd. had engaged the services of Mafatlals and Tatas respectively and paid to them Rs. 2,40,000 and Rs. 5,237 respectively.

(c) The aforesaid payments include the cost of payment and stationery etc.

(d) In terms of its Memorandum Association, the General Insurance Corporation of India is authorised to remunerate any person, persons or company for services rendered or to be rendered to it and hence there was no necessity for the Government to give any approval.

तस्करों को छोड़ने के बाद विदेशी मुद्रा रक्षित निधि में वृद्धि

10300. श्री एल० एल० सोमानी : क्या बिस्व मंत्री यह बताने की कृपा करेंगे कि :

(क) जनता सरकार ने भूतपूर्व सरकार से विदेशी मुद्रा की कितनी रक्षित निधि अपने अधिकार में ली थी;

(ख) क्या इस निधि में विशेष तस्करों को छोड़े जाने के बाद कुछ वृद्धि हुई है; और

(ग) यदि हाँ, तत्सम्बन्धी व्यौरा क्या है ?

बिस्व मंत्री (श्री एच० एम० पटेल) :

(क) 23 मार्च, 1977 को कामकाज के बन्द होने के समय भारत का विदेशी मुद्रा का भण्डार 2780.6 करोड़ रुपये का था।

(ख) और (ग). तब से भारत के विदेशी मुद्रा के भण्डार में काफी में वृद्धि हुई है और 5 मई 1978 को यह राशि 4730.4 करोड़ रुपये की थी। यह बताना सम्भव नहीं कि विदेशी मुद्रा के भण्डार में किम-किम मद का कितना-कितना अंशदान है क्योंकि यह भण्डार देश के बाह्य लेनदेनों की निबल राशि का सूचक होता है।

Banks Flush with Funds

10301. SHRI D. D. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether Government has seen the news item in *Economic Times* of April 11, 1978; that banks flush with funds;